to the State Government? ...(Interruptions)... Do you want to give 'self-rule' to the State? ...(Interruptions)...

श्री सभापति: बैठिए। मंत्री जी को बोलने दीजिए।

श्री शिवराज वी॰ पाटिल: इसलिए मैं बड़ी नम्रता से कहना चाहता हूं कि आपके विचारों का आदर किया जाएगा। इसके ऊपर आप विचार जरूर रखें, मगर मेहरबानी करके इस ढंग से नहीं रखें कि लोगों के मन में कोई गलतफहमी हो।

डा॰ मुरली मनोहर जोशी: सरकार का इकबाल तो उसी समय समाप्त हो गया जब वे आए नहीं, जिनको आपने बुलाया था।

श्री सभापित: श्री सतीश चन्द्र मिश्र। मिश्र जी, आप एक बात सुन लें कि आप जो प्रश्न उठा रहे हैं, उसमें ऐसा मैटर नहीं आना चाहिए जो सबज्युडिस हो, अगर किसी में सबज्युडिस मैटर आया तो मैं आपको अलाऊ नहीं करूंगा, नम्बर एक। दूसरे, आपने जो प्रश्न उठाया है, वह इसी सदन के एक माननीय सदस्य के संबंध में उठाया है। उनको अभी तक मैंने नोटिस नहीं दिया है, उनका भी जवाब लेकर मैं कुछ करूंगा। अब आप इसको देख लें कि ऐसी स्थिति में यदि आप प्रश्न उठाएंगे तो उसका उत्तर कोई अच्छा मिले, इसकी मुझे आशा नहीं है।

Reported release of a CD involving a Member of Rajya Sabha

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Hon. Chairman, Sir, taking into consideration both the dictates given by you, I would make my submission. This is an issue which is not in respect of any matter or issue which is *sub judice*. It is an issue where in respect of a CD, one of the hon. Members of this House ...(Interruptions)...

श्री सभापित: जब तक मैं ऑनरेबल मैम्बर को नोटिस नहीं दूंगा ...(व्यवधान)... आपने नाम बता दिया है, लेकिन जब तक मैं उनको नोटिस नहीं दूंगा, तब तक आप उनके बारे में कुछ नहीं कह सकते हैं।

SHRI SATISH CHANDRA MISRA: Sir, I am fully conscious of it. ...(Interruptions)... Kindly permit me to say something. It is in respect of an issue which relates not only to the independence of the Judiciary, but there is an attempt to browbeat the Judiciary and make an attempt to see that the Judiciary is ...(Interruptions)... It has been published now in

the newspapers. It is not a hidden document. Of course, we have also received CDs by post and others may have also received it. We are ready to place it before the House also. But that is ...(Interruptions)... The conversations which are there ...(Interruptions)... Once it says that one of the hon. judges who is sitting on the Bench is not good. ...(Interruptions)...

श्री सभापति: देखिए, आप यह क्वेश्चन नहीं उठा सकते ...(व्यवधान) माननीय सदस्य, मैंने आपको पहले ही कह दिया है कि आप यह क्वेश्चन मत उठाइए ...(व्यवधान)।

SHRI SATISH CHANDRA MISRA: Now, the question to the hon. Home Minister is this. ... (Interruptions)... My question to the hon. Home Minister who is present in the House is this. ... (Interruptions)... This CD has been disclosed by the CNN and it has been said that it has been made available even to the hon. Home Minister to look into it. ... (Interruptions)... If the CD is correct, then, it has very serious repercussions, which amounts to Prevention of Corruption and it amounts to ... (Interruptions)... So, I would like to know whether the hon. Home Minister has received it. ... (Interruptions)...

श्री सभापति: देखिए, ऐसा नहीं होगा। सीडी सही है या गलत है, इसे देखना पड़ेगा ...(व्यवधान) आप ऐसा नहीं कर सकते, ...(व्यवधान)। won't allow ...(Interruptions) Hon. Member, please take your seat. ... (Interruptions)... Please take your seat, the matter is over. ... (Interruptions)... The Home Minister will speak. ... (Interruptions)... यह क्या है, मैं किसे इजाज़त दूं? ... (व्यवधान) The Home Minister will speak. ... (Interruptions)... Mr. Home Minister. ...(Interruptions)... यह नहीं है ...(व्यवधान) Please sit down. ...(Interruptions)... I agree with you. ...(Interruptions)... Please take your seats....(Interruptions)... Let the Home Minister clarify the whole matter. ...(Interruptions)... Nothing will go on record. ...(Interruptions)... Nothing will go on record, you do whatever you want. ...(Interruptions)... आप पहले होम मिनिस्टर को बोलने दीजिए ...(व्यवधान) आप आगे मत आइए, अपनी सीट पर बैठ जाइए ...(व्यवधान) वहीं बैठ जाइए ...(व्यवधान) यह कछ भी रिकॉर्ड पर नहीं जा रहा है ...(व्यवधान) यह रिकॉर्ड पर नहीं जा रहा है. आप बैठ जाइए ...(व्यवधान) आप बैठ जाइए, आप आगे क्यों आ रहे हैं?...(व्यवधान) आप क्या चाहते हैं?...(व्यवधान) यह ठीक नहीं है ...(व्यवधान) मैं कह रहा हूं कि आप अपनी सीट पर वापस जाइए ...(व्यवधान)

माननीय सदस्य, एक मिनट पहले आप मेरी बात सुन लीजिए ...(व्यवधान) Please keep quiet ...(Interruptions)... एक मिनट पहले आप मेरी बात सुन लीजिए ...(व्यवधान) मुझे अफसोस इस बात का है कि ...(व्यवधान) आप क्या करेंगे? ...(व्यवधान) Nothing will go on record, you do whatever you like. ...(Interruptions)... Nothing will go on record ...(Interruptions)... I won't allow. ...(Interruptions)... Please go to your seats and then try to speak. ...(Interruptions)... First go to your seats and then try to speak. ...(Interruptions)... First, please go to your seats. ...(Interruptions)... आप सीडी इधर दे दीजिए ...(व्यवधान) आप सीडी इधर दे दीजिए ...(व्यवधान) It will not be supposed to be laid on the Table of the House. ...(Interruptions)... Please take your seats ...(Interruptions)... The Home Minister is on his legs. ...(Interruptions)...

SHRI SITARAM YECHURY (West Bengai): Sir, before you say something, I want to make only one point. The hon. Home Minister has got up to make a statement. That such CDs, etc. are illegal, is the position that many of us have taken. If there is anything that needs to be investigated, let it be done so. But, the point I want to make is, it is illegal, and it is also the question of the entire process of privatisation, that has happened, that led to this, we also want an assurance ...(Interruptions)...

श्री सभापति: आप बैठिए, Please take your seat. Don't disturb...(Interruptions)...

SHRI SITARAM YECHURY: Alongwith investigations on this, we want an assurance that, in future, there will be laws and rules by which these private companies will not be allowed to encroach upon private space of their subscribers. That also has to be taken up by the Government.

THE LEADER OF THE OPPOSITION (SHRI JASWANT SINGH): Sir, I had no intention and I had also no knowledge that this was the issue that was likely to be raised, but there are some substantial aspects coming here. And there is, of course, the aspect of the rights, the duties and functions of the House, plus the rights, duties, functions and privileges of an hon. Member. They are the stated aspects of it, I will not deal with

them. But, Sir, I do appeal to the Treasury Benches, that to you on the Treasury Benches is entrusted, the care, the governance and the administration of the country. I don't have to say this. This is your function. Sir, this House is not a court of law. This House is for legislation; it is not for arraigning anybody. And it, certainly, is not correct from whichever side it comes. As if as a collectivity, all of us, suddenly, start judging and individual Member of the House, who is a Member with us; I think, we need to reflect very deeply on this aspect. We cannot, collectively, charge somebody, and then, punish that somebody...(Interruptions)...

श्री एस॰ एस॰ अहलुवालिया (झारखंड): सर, आपने जो सी॰ डी॰ रख वाली है ...(व्यवधान)...

श्री सभापति: वह मैंने रखवा ली है।...(व्यवधान)...

श्री एस॰ एस॰ अहलुवालियाः पहले तो टेबिल पर रखने का अधिकार नहीं था। ...(व्यवधान)...

श्री सभापति: आपने सुना नहीं, मैंने ...(व्यवधान) आप बैठिए तो सही एक मिनट। ...(व्यवधान) मैंने अपने लिए ली है, और मैंने यह भी कह दिया है कि यह नहीं समझा जाएगा कि टेबल पर सी॰ डी॰ रखी गई है। आपने सुना तो है नहीं।...(व्यवधान) नहीं, वह मैंने ले ली है अपने लिए।...(व्यवधान) वह नहीं सुनें तो मैं क्या करूं।...(व्यवधान)

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL): Sir, the Home Ministry has received a CD, the Home Minister has not received it. The Home Ministry is looking into it to find out what it contains and what needs to be done. We have a duty to perform. If there is anything which goes against the Government as such, and if law provides, we have a duty to perform. That will be performed. But, if there is anything with which the private individuals are concerned, as to what has to be done, can be looked into by others ...(Interruptions)... Sir, I shall have to ...(Interruptions)... Sir, when this matter was brought to our notice, the Delhi Police did look into it. The Delhi Police has collected the information, and prepared a charge-sheet. That charge-sheet is filed in the court, and the matter is sub

judice. The matter is before the High Court, and it is before the Supreme Court also. It is, again, sub judice. At this point of time, the only thing which I can say is, please don't go on alleging things against others, and when things are alleged, things are said against you, you feel jittery.

Let us not say anything against any political party or leadership or celebrity. Let us be careful in doing that, and if you don't do that, you can expect the reaction to it also. Our request is that please avoid it. We would like to be correct legally. What is necessary will be done, what is not necessary will not be done. ...(Interruptions)...

श्री सभापति: ठीक है। श्री मधु। ...(व्यवधान) Next, Shri Madhu. ...(Interruptions)... Next, Shri Madhu. ...(Interruptions)...

SHRI V. NARAYANASAMY (Pondicherry): Mr. Chairman, Sir, I demand that the issue raised by the hon. Member of the BSP, should be referred to the Ethics Committee. ...(Interruptions)...

श्री सभापति: आप एक बात कहिए ।...(व्यवधान)... मैं अलाऊ नहीं कर रहा हूं। Next subject has been taken up. Please take your seat. ...(Interruptions)... Please take your seat. ...(Interruptions)...

SHRI V. NARAYANASAMY: Sir, the allegations that have been made should be studied. ...(Interruptions)...

MR. CHAIRMAN: Please take your seat. ... (Interruptions)... Please take your seat. ... (Interruptions)... What are you doing? ... (Interruptions)...

SHRI V. NARAYANASAMY: Sir, earlier an issue was *suo motu* referred to the Ethics Committee. ...(Interruptions)... This issue should also be referred to the Ethics Committee. ...(Interruptions)...

AN HON. MEMBER: This should also go to the Ethics Committee. ...(Interruptions)...

MR. CHAIRMAN: Please take your seat. ... (Interruptions)...

SHRI JANARDHANA POOJARY (Karnataka): Sir, this issue ...(Interruptions)... What is this? ...(Interruptions)...

श्री सभापति: देख लिया। होम मिनिस्टर साहब ने कह दिया है ...(व्यवधान)... आप क्यों पेपर दिखा रहे हैं? आप बैठ जाइये। ...(व्यवधान)...

श्री वीर सिंह (उत्तर प्रदेश): सर, इसकी जांच समिति बैठा दीजिए।...(व्यवधान)...

SHRI V. NARAYANASAMY: Sir, it is not a question of raising this issue, ...(Interruptions)... An hon. Member of this House... (Interruptions)...

श्री सभापति: ये क्या बोल रहे हैं, कुछ समझ में नहीं आ रहा है? इनको क्या कहना है? ...(व्यवधान)...

श्री वीर सिंह: सर, इसकी जांच सिमिति बैठाई जाये।...(व्यवधान)...

श्री सभापति: आप क्या चाहते हैं। ...(व्यवधान)... Please take your seat. ...(Interruptions)... एक मिनट, सुन लीजिए। ...(व्यवधान)... आप बैठिये, तो सही ...(व्यवधान)...

SHRI V. NARAYANASAMY: I have raised the issue.

MR. CHAIRMAN: What is that issue? ...(Interruptions)... What do you want?

SHRI V. NARAYANASAMY: I want this matter to be referred to the Ethics Committee. ...(Interruptions)...

MR. CHAIRMAN: That is right. ...(Interruptions)... आप एक बात सुन लीजिए, आप मेरी बात सुन लीजिए। ...(व्यवधान)... मैं यह कहना चाहता हूं, आप सुन लीजिए। ...(व्यवधान)...

SHRIV. NARAYANASAMY: When other issues have been referred to why cannot this issue be referred to the Ethics Committee? ...(Interruptions)...

श्री सभापति: आप बैठ जाइये। ...(व्यवधान)... एक बात सुन लीजिए। ...(व्यवधान)... Please take your seat. ...(Interruptions)... Please take your seat....(Interruptions)... You are making fun of this House. ...(Interruptions)... Please take your seat. ...(Interruptions)...

SHRi V. NARAYANASAMY: Sir, I raised an issue. ...(Interruptions)... श्री वीर सिंह: सर, एक जांच समिति बैटाई जाये।...(व्यवधान)...

श्री सभापति: आप बैठ जाइये।...(व्यवधान)... मैं माननीय सदस्यों से पूछना चाहता हं कि जब कोई मैटर सब-जुडिस हो, तो उस सब-जुडिस मैटर को मैं ऐथिक्स कमेटी को कैसे दे सकता हं? ...(व्यवधान)... क्या आप यही मांग कर रहे हैं? मैं सब-जुडिस मैटर को नहीं दे सकता, नहीं दे सकता।...(व्यवधान)... मैं नहीं दंगा। आप बैठ जाइये।...(व्यवधान)... Shri Madhu ...(Interruptions)... Nothing will go on record. ...(Interruptions)... आप बैठ जाइये।...(व्यवधान)... आप बैठ जाइये।...(व्यवधान)... आप अच्छी ट्रेडिशन नहीं डाल रहे हैं. मल चन्द मीणा जी, यह समझ लीजिए, आप बैठ जाइये। जो मैटर सब-जिंडस है, उसको ऐथिक्स कमेटी को ...(व्यवधान)... आप इसको छोड़िये, आप मुझे आकर बता देना। ...(व्यवधान)... आप क्या चाहते हैं? आप बैठ जाइये। माननीय सदस्य आप बैठ जाइये। इस मामले पर चर्चा नहीं होगी, आप इस पर जो बात बोलेंगे, वह रिकार्ड पर नहीं जायेगी। जो श्री मध् कह रहे हैं, वह रिकार्ड पर जायेगा। ... (व्यवधान)... मैं अलाऊ नहीं करुंगा। आप क्पया करके बैठ जाइये, मैं अलाऊ नहीं कर रहा हं।...(व्यवधान)... कोई बात रिकार्ड पर नहीं जा रही है। आप क्यों बोल रहे हैं? ...(व्यवधान)... कोई बात रिकार्ड पर नहीं जा रही है। आपको कोई शिकायत हो तो. मेरे आफिस में आ जाइये। चलिए। ...(व्यवधान)... आप बैठ जाइये। आप पहले बैठ जाइये। ...(व्यवधान)... आप बैठ जाइये। आप क्यों बोल रहे हैं? ...(व्यवधान)...कोई बात रिकार्ड पर नहीं जा रही है। आपको कोई शिकायत हो, हाउस कोई आज एडजर्न्ड तो नहीं हो रहा है। ...(व्यवधान)... आप आकर मुझे बताइये कि क्या प्रॉब्लम है? ...(व्यवधान)... होम मिनिस्टर साहब ने कह दिया है कि मैटर सब-जुडिस है। ...(व्यवधान)... यह आपका मामला नहीं है।...(व्यवधान)... आप बोलने दीजिए। नहीं है, तो आप मुझे चेम्बर में आकर बता दीजिएगा कि यह सब-जुडिश नहीं है। ...(व्यवधान)... आप बैठ जाइये। ...(व्यवधान)... रिकार्ड देखने की जरुरत नहीं है। आप उनकी बोलने दीजिए। ...(व्यवधान)... माननीय सदस्य, यह सुन लीजिए। यह मामला जिस प्रकार से एक चक्रव्यह बन रहा है, उस चक्रव्यह के चक्कर में आप न आये। यह एक तरह का चक्रव्यह है। ...(व्यवधान)... आप मेरी सुन लीजिए। आप तो बैठ जाइये। अगर आज कोई गलत परम्परा डाल दी, कोई गलत व्यवस्था कर दी, तो उसके परिणाम सबको भगतने पडेंगे।...(व्यवधान)...

श्री सभापित: माननीय सदस्य, मैं अलाऊ नहीं कर रहा हूं। आप बैठ जाइए। ...(व्यवधान)... मैं अलाऊ नहीं कर रहा हूं, न रिकॉर्ड पर जा रहा है। ...(व्यवधान)... कोई रिकॉर्ड पर नहीं जाएगा, कोई चाहे जितना बोल ले। ...(व्यवधान)... आप बैठकर बात कर लें। ...(व्यवधान)... आप आ जाएं, मेरे कमरे में आ जाएं, बात कर लें, मैं अलाऊ नहीं करुंगा। ...(व्यवधान)... ठीक है, ठीक है। राम देव जी, बैठ जाइए, बैठ जाइए। Shri Madhu, please carry on. ...(व्यवधान)... मैं यह कर दूंगा न, बैठ जाइए। ...(व्यवधान)... यह

गंभीर मामला है तो इसको गंभीरता से लो। ...(व्यवधान)... गंभीर मामला है तो गंभीरता से लेना चाहिए।...(व्यवधान)...

SHRI V. NARAYANASAMY:*

श्री मूल चन्द मीणा:*

श्री राज् परमार:*

श्री वीर सिंह:*

श्री सभापति: बैठ जाइए, मूल चन्द मीणा जी, यह अच्छा नहीं है ...(व्यवधान)... श्री मधु। वह देख लेंगे ...(व्यवधान)... श्री मधु ...(व्यवधान)... माननीय सदस्य, शांति से बैठ जाइए। ...(व्यवधान)... आपकी कोई बात हो तो चैंबर में आकर मुझे बता दीजिए। ...(व्यवधान)... हां, तो बैठते क्यों नहीं? यह मैं अलाऊ नहीं करुंगा। यह कितना गंभीर मामला है, यह आज का नहीं, बहुत पुराना है।...(व्यवधान)...

SHRI PENUMALLI MADHU (Andhra Pradesh): Sir, since the last five days, I have not been able to speak even on one problem. ...(Interruptions)...

SHRI V. NARAYANASAMY:*

श्री सभापति: कोई रिकॉर्ड पर नहीं जा रहा है ...(व्यवधान)... कोई रिकॉर्ड गर नहीं जा रहा है, ..(व्यवधान).. कोई रिकॉर्ड पर नहीं जा रहा है। ...(व्यवधान)... सदन की कार्यवाही अपराहन 2.00 बजे तक के लिए स्थिगित की ज़ाही है।

The House then adjourned for lunch at fifty-nine minutes past twelve of the clock.

The House re-assembled after lunch at two of the clock, THE DEPUTY CHAIRMAN in the Chair.

GOVERNMENT EILLS

The Representation of the People (Amendment) Bill, 2006 MR. DEPUTY CHAIRMAN: Bill for introduction.

THE MINISTER OF LAW AND JUSTICE (SHRI HANSRAJ BHARDWAJ): Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

The question was put and the motion was adopted.

SHRI HANSRAJ BHARDWAJ: Sir, I introduce the Bill.

^{*} Not recorded.